

(2005) 07 MAD CK 0172

Madras High Court

Case No: Writ Petition No. 8258 of 2001

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APPELLANT

Vs

Thirugnanam Chettiar and 7
others Vs Union of India, Bharat
Petroleum Corporation Limited
and Manager Legal, South,
Bharat Petroleum Corporation
Limited

RESPONDENT

Date of Decision: July 19, 2005

Hon'ble Judges: Markandey Katju, C.J; D. Murugesan, J

Bench: Division Bench

Advocate: K. Alagiriswamy, for Mr. P. Srinivas, for the Appellant; P. Baskara Reddy, ACGSC for R-1 and Mr. O.R. Santhanakrishnan for RR 2 and 3, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

D. Murugesan, J.

This matter pertains to the eviction of the tenants. The Supreme Court in [Bharat Petroleum Corporation Ltd. and Another Vs. N.R. Vairamani and Another](#), has held that the landlord should resort only to rent control proceedings for eviction. In view of the said law laid down by the Apex Court this writ petition is dismissed giving liberty to the landlord to resort to the remedy under the Tamil Nadu Buildings (Lease and Rent Control) Act. No costs.